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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE SUBODH ABHYANKAR**

ON THE 18th OF MARCH, 2024

ARBITRATION CASE No. 28 of 2023

BETWEEN:-

**M/S RAJ SECURITY FORCE THROUGH ITS PROPRIETOR
SHRI RAJENDRA KUMAR AGARWAL S/O LATE SHRI
G.L. AGARWAL, AGED ABOUT 59 YEARS, H. NO. 2,
KAUSHLAYA COMPLEX PULL BOGDA RAISEN ROAD
BHOPAL (MADHYA PRADESH)**

.....APPLICANT

(BY SHRI RAVINDRA BHAWSAR, ADVOCATE)

AND

**UJJAIN DUGDH SANGH MARYADIT THROUGH CHIEF
EXECUTIVE OFFICER MAXI ROAD UJJAIN (MADHYA
PRADESH)**

.....RESPONDENT

.....
*This application coming on for admission this day, the court passed the
following:*

ORDER

As per the consent received from Hon'ble Shri Justice Shantanu S. Kemkar (Retired High Court Judge) pursuant to the order passed by this Court on 05.02.2024 regarding his appointment as the Arbitrator, the present application is hereby ***disposed of*** with a direction that Hon'ble Shri Justice Shantanu S. Kemkar (Retired High Court Judge) shall act as the Arbitrator between the parties.

Bahar

